CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 321/MP/2025

Subject	:	Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.
Petitioner	:	JSL
Respondent	:	PTC India Ltd. and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sujeet Kumar Mishra, Advocate, JSL Shri Harsh Kumar Pandey, Advocate, JSL Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri Abhishek Das, Advocate, Telangana Discoms Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC Shri Shubhranshu Padhi, Advocate, PCKL Shri Pranav Giri, Advocate, PCKL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner had furnished the additional information sought by the Commission vide the RoP for the hearing dated 25.3.2026; however, the Respondents are yet to file their submissions. The learned counsel for the Respondent, Telangana Discoms, submitted that Telangana Discoms have furnished the additional information called for vide the RoP dated 25.3.2026.

2. The Commission, after hearing the parties, permitted the Respondents to file their respective replies to the additional information furnished by the Petitioner on or before **30.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **9.11.2026**.

3. The Petition shall be listed for hearing on **17.11.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)